

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO.336/92**

~~Exhibit No.~~

**DATE OF DECISION** 06/5/1994

Mr.K.Rameshan, AEN/AIE

Petitioner

Mr. K.K.Shah

Advocate for the Petitioner (s)

Versus

Union of India & Ors.

Respondent

Mr.N.S.Shevde

Advocate for the Respondent (s)

**CORAM**

**The Hon'ble Mr. N.B.Patel**

: Vice Chairman

**The Hon'ble Mr. K.Ramamoorthy**

: Member (A)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

W.D

: 2 :

Shri K.Rameshan, AEN/AIE  
Class II Gazetted Post,  
Godhra.

: Applicant

(Advocate: Mr.K.K.Shah)

Versus

1. Union of India  
Through:  
The General Manager,  
Western Railway,  
Churchgate, Bombay.
2. Chief Engineer,  
Western Railway,  
Headquarters Office,  
Churchgate, Bombay.

: Respondents.

(Advocate: Mr.N.S.Shevde)

ORAL ORDER

IN

O.A.336/92

Date: 06/5/1994

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

Sent for at the request of Mr.Shah and taken up on Board today. Mr.Shah, the learned advocate for the applicant, under instructions from the applicant, seeks permission to withdraw the O.A. unconditionally. Permission granted. O.A. Stands disposed of as withdrawn without any order as to costs.

(K.Ramamoorthy)  
Member (A)

(N.B.Patel)  
Vice Chairman

a.a.b.